

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1186
TO BE ANSWERED ON FEBRUARY 13, 2023
NOTICES TO NAZUL PROPERTY HOLDERS

NO. 1186. SHRI SYED NASIR HUSSAIN:

DR. AMEE YAJNIK:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether DDA has issued notices to 23 Nazul property holders to pay damage charges, if so, sector-wise details thereof;
- (b) Whether Government is aware that most of these properties belong to poor people who are not able to lead their lives properly, and how they will pay lakhs of rupees for damage charges;
- (c) Whether Government intends to waive off the damage charges for these properties, if so, the time limit, if not, the reasons therefor;
- (d) Whether there is any policy to approve authorisation of properties, if so, details thereof; and
- (e) If not, reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) Yes Sir. Delhi Development Authority (DDA) has issued notices as per Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to the unauthorized occupants of the properties falling in 23 Nazul Estates. In the current financial year 2022-23, 7390 notices have been issued so far. Since there are no sub-divisions of these Nazul estates into sectors, the question of sector-wise details does not arise.
- (b) No such data is available with DDA.
- (c) to (e) Earlier, an amnesty scheme for rebate of 50% on the interest on arrears of damage was rolled out with effect from 11.07.2020 for a period of 6 months. Presently, DDA is issuing notices and recovering damages. Various aspects of the issue are being examined for ascertaining the requirement and feasibility of a policy.
